

**Bill No. 95 of 2010**

THE REPATRIATION OF PRISONERS (AMENDMENT)

BILL, 2010

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*to amend the Repatriation of Prisoners Act, 2003.*

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. This Act may be called the Repatriation of Prisoners (Amendment) Act, 2010. Short title.
2. In the Repatriation of Prisoners Act, 2003, in section 5, in sub-section (2), in Amendment of  
5 clause (c), for the words "martial law", the words "military law" shall be substituted. section 5 of  
Act 49 of  
2003.

## STATEMENT OF OBJECTS AND REASONS

The Repatriation of Prisoners Act, 2003 was enacted to provide for the transfer of certain prisoners from India to a country or place outside India and reception in India of certain prisoners from a country or place outside India. The said Act came into force on the 1st January, 2004.

2. It is proposed to substitute the words "martial law" appearing in clause (c) of subsection (2) of section 5 of the aforesaid Act with the words "military law", as the expression "martial law" is not relevant in the current Indian context. This expression occurred in the aforesaid Act due to oversight at the time of passing of the Bill in 2003, which needs to be corrected.

3. This Bill seeks to achieve the above object.

P. CHIDAMBARAM.

NEW DELHI;  
*The 2nd August, 2010.*

*ANNEXURE*

EXTRACT FROM THE REPATRIATION OF PRISONERS ACT, 2003  
(49 OF 2003)

*	*	*	*	*
<b>5.(1)*</b>	*	*	*	* Consideration of request by Central Government.
(2) On receipt of the information under sub-section (1), if the Central Government is satisfied that—				
*	*	*	*	*
(c) the prisoner has not been convicted for an offence under the martial law; and				
*	*	*	*	*

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*(Shri P. Chidambaram, Minister of Home Affairs)*